

PUNJAB VIDHAN SABHA

Bill No. 3-PLA-2015

THE PUNJAB AGRICULTURAL PRODUCE MARKETS
(AMENDMENT) BILL, 2015

A

BILL

further to amend the Punjab Agricultural Produce Markets Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Agricultural Produce Markets (Amendment) Act, 2015.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Agricultural Produce Markets Act, 1961, in section 12-B, in the proviso, for the words and sign “two years from the date of supersession.”, the words and sign “three years from the date of supersession.” shall be substituted and thereafter the following proviso shall be added, namely :—

Amendment in section 12-B of Punjab Act 23 of 1961.

“Provided that in case a Market Committee is not re-constituted within the specified period, the officer appointed to exercise its powers and perform its duties shall continue to do so till the time such Market Committee is re-constituted and the Government issues an order in writing to this effect.”.

STATEMENT OF OBJECTS AND REASONS

'The Punjab Agricultural Produce Markets (Amendment) Bill 2015' is aimed to enable the State Government to continue supersession of Market Committees for another year till 20-11-2015. It also provides that in the event of delay in reconstitution of the Market Committees because of any unavoidable reasons, the administrators so appointed by the State Government should continue to perform their duties till such time the Market Committees are reconstituted provided the Government issues an order to this effect in writing. The amendment aims to ensure smooth transition and functioning of the Committees till these are reconstituted.

TOTA SINGH,

Minister for Agriculture, Punjab.

CHANDIGARH :
The 18th March, 2015.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 18th March, 2015 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).